

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

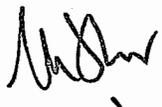
Notification

No: 241 of 2026/RG

Dated: 03.02.2026

It is hereby notified for the information of all concerned that, in furtherance of the "Mediation for the Nation 2.0" initiative and with a view to strengthening the culture of mediation, ensuring effective functioning of mediation mechanisms, and achieving maximum disposal of cases through amicable settlement, the following Standard Operating Procedure (SOP) for the District Judiciary are hereby adopted in connection with the Mediation 2.0 Drive:

- (i) All the pending cases viz. Matrimonial Disputes Cases, Accident Claims Cases, Domestic Violence Cases, Cheque Bounce Cases, Commercial Disputes Cases, Service Matters Cases, Consumer Disputes Cases, Debt Recovery Cases, Eviction Cases (Civil Revisions), Land Acquisition Cases, will be shown/listed under a new list type i.e. "For Referral to the Special Mediation Drive-"Mediation For the Nation 2.0" before all the Courts.
- (ii) All the cases referred in clause (i) and pending in Ordinary motion cause list after 25.02.2026, can also be preponed and listed in the "For Referral to the Special Mediation Drive-"Mediation For the Nation 2.0" list.
- (iii) All the cases which are not referred will be listed as per their last listing status.
- (iv) The phone numbers of the Advocates and that of the parties shall be reflected in the referral order.
- (v) In case, any Court finds it appropriate for referring any matter listed in the cause list to Mediation in which there is an element of settlement listed before that Court on a particular day can refer the same.
- (vi) Ld. Advocates/ Party-in-person will also provide the details of cases in which there exists an element of settlement in the concerned Court, so that the same could also be listed in "For Referral to the Special Mediation Drive-"Mediation For the Nation 2.0" list.
- (vii) In case no report is received within 90 days of referral and the time is not extended by the Court on request of the parties or otherwise, the mediation shall be treated as failed and the file shall be listed in due course and should not be kept awaiting report.
- (viii) Judicial Officers may be requested to take up the settled matters on priority. For this, the settled cases will be listed atop the cause list or under a separate heading so that these cases are taken up before regular matters so as to avoid inconvenience to the parties who have already reached a settlement through Mediation ensuring a prompt disposal.
- (ix) The Coordinator, District Mediation Centers shall be entitled to empanel temporary Mediator under Rule 3(b) of MCPC Rules, 2015 for the limited duration of Mediation for the Nation 2.0 Drive in the district headquarters as well as at taluka level.


03/02/2026

- (x) The honorarium to the Mediators already on the panel or empanelled under Rule 3(b) shall be paid accordance with Rule 26 of MCPC Mediation Rules, 2015 readwith MCPC resolution dated 15.12.2021 for the duration of Mediation For The Nation 2.0 Drive. (Reference – High Court Order No. 119 of 2026/RG dated 30.01.2026).

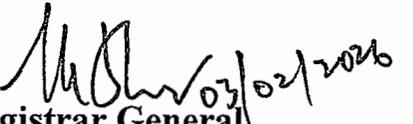

(M.K. Sharma)
Registrar General

No: 4944-73/RG/GS

Dated: 03.02.2026

Copy of the above forwarded to:

1. Advocate General, UT of J&K, Jammu.
2. Secretary General, Hon'ble Supreme Court of India, New Delhi.
..... for information
3. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
4. Secretary to Hon'ble Mr./Ms. Justice _____
..... for information of their Lordships.
5. Commissioner/Secretary to the Govt. Department of LJ&PA, UT of J&K.
6. Law Secretary, UT of Ladakh, Leh.
7. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
8. Registrar Rules, High Court of J&K and Ladakh, Jammu
9. Registrar Inspection, High Court of J&K and Ladakh, Jammu
10. Registrar Computers (IT), High Court of J&K and Ladakh, Jammu
..... for information
11. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
12. All Principal District & Sessions Judges of the UTs of J&K and Ladakh for information and with the request to circulate the same amongst all the judicial officers under their respective jurisdiction and also to circulate amongst the President, Bar Associations in their respective jurisdictions.
13. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar.
14. Director, Information, Jammu/Srinagar, for information, with the request to publish the same in the newspapers having wide circulation in the UTs of J&K and Ladakh
15. Post Master General, Jammu/Srinagar for information.
16. CPC e-Courts for information and with the request to upload the same on official website of the High Court of J &K and Ladakh.
17. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
18. Manager, Government Press, Jammu/Srinagar, for publication in the Govt. Gazette
19. Office file.


Registrar General